

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

REVIEW PETITION NO.64/2000  
IN  
ORIGINAL APPLICATION NO.51/94

Coram: Hon'ble Shri B.N. Bahadur, Member (A)  
Hon'ble Shri S.L.Jain, Member (J)

Dt. 7-11-2000

Shri Govind Baburao Bhosale  
Pune.

.... Applicant

vs.

The General Manager,  
Central Railway  
Mumbai V.T. & 2 Others.

.... Respondents

ORDER IN REVIEW PETITION BY CIRCULATION

[Per: B.N.Bahadur, M (A)]

This is a Review Petition No.64/2000 filed in respect of judgment made by us in O.A. No.51/1994 on 10.8.2000.

2. We have carefully perused the judgement and find that points raised are on the merits of the case and are, therefore in the nature of an appeal. There is no ground in respect of any error apparent or of any new fact having come to light. If the applicant is aggrieved on merits, he can take recourse to remedy provided by law, but the remedy does not lie <sup>in</sup> in B.N.B Review Petition. Hence the Review Petition is devoid of merits and is hereby dismissed.

S.L.Jain  
(S.L.Jain)  
Member (J)

B.N.Bahadur  
(B.N.Bahadur)  
Member (A)

sj\*